

to make any enquiry into the complaint as it is already before the Das Commission of enquiry.

Shri Kamath : The question asked on the last occasion during the last session referred to a complaint made to the Government—State Government or Central Government. Has that complaint been withdrawn?

Rajkumari Amrit Kaur : The complaint was made to the State Branch of the Red Cross. The State Branch referred the complaint to the District Headquarters and asked them to make an enquiry. The District Headquarters have since written to say that,

“ In view of the fact that we have no independent machinery for conducting enquiries of this nature and that the matter is *sub judice* before the Commission of Enquiry and the case of that particular student is also being represented by lawyers, it will not be wise for the State Branch to carry out any enquiry.”

Shri Kamath : May I know....

Mr. Speaker : Order, order. I am going to the next question.

Sugar Factories in Orissa

*352. **Shri Sanganna :** Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 1508 on the 6th September, 1955 in respect of establishment of new sugar factories in Orissa and state:

(a) whether any decision has since been arrived at; and

(b) if so, what are the results?

The Minister of Agriculture (Dr. P. S. Deshmukh) : (a) and (b). No decision has been taken on the application of M/s Orissa Agriculture Industries Ltd., for setting up a sugar factory at Paradwip, as the lease of land taken by the applicant for growing sugarcane has been set aside under the Orissa Estates Abolition Act. The matter is under further reference to the State Government.

Another application from M/s. Cotton Agents Ltd., received for the establishment of a sugar factory at Baragarh. Railway Station Sambalpur has since been recommended by the State Government and is under examination.

Shri Sanganna : In para 136 of the Karve Report on village and small-scale industries it has been suggested that the matter of development of village and small-scale industries must be taken into account. May I know whether this has been done by the Government?

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The Minister of Food and Agriculture (Shri A. P. Jain) : This question relates to the setting up of a sugar factory and not of *khandsari* or *gur*. Of course, in giving licence, we have taken into account the fact whether sufficient quantity of sugarcane is available.

The Orissa Agriculture Industries Ltd., represented that they had about 9000 or so acres of land on which they wanted to grow sugarcane. That is now in dispute. It is reported that action has been taken under the Orissa Estates Abolition Act. We have made further enquiry as to whether this land would be available to them.

Shri Sanganna : My I know....

Mr. Speaker : Order, order. The Question hour is over.

WRITTEN ANSWERS TO QUESTIONS

Telephone Exchanges and P. C. O.s

*314. { **Sardar Hukam Singh ;**
Shri Bahadur Singh ;

Will the Minister of Communications be pleased to state :

(a) the present policy regarding opening of new Exchanges and P.C.O.s pursued in respect of sub-divisional towns or tehsils; and

(b) the number of District and sub-divisional towns that have no telephonic facilities at present?

The Deputy Minister of Communications (Shri Raj Bahadur) : (a) Public Call Offices are opened in sub-divisional towns on loss basis, subject to the aggregate loss not exceeding certain limits. No loss is allowed for tehsil stations, where Public Call Offices can be opened only if the proposals are remunerative. Telephone exchanges can be opened in sub-divisional towns or tehsils only if they do not involve any loss to Government.

(b) District towns	15
Sub-Divisional towns	173

Ticketless Travel

*318. **Chaudhuri Muhammed Shaffee :** Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 222 on the 29th July, 1955 and state :

(a) whether it is a fact that a cent per cent checking scheme has been introduced in Delhi and Ferozapore Division of Northern Railway; and

(b) if so, since when?